

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT - IV**

**ITEM No. 4**  
**RA-20/ND/2021**  
**(IB)-2953(ND)/2019**

**IN THE MATTER OF:**

M/s A.S Construction	...	Applicant
Vs.		
M/s Aegis Value Home Ltd.	...	Respondent

**Order under Section 9 of IBC.**

**Order delivered on 28.07.2021**

**Coram:**

**DR. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :  
For the Respondent : Mr. Ankur Sood, Advocate

**ORDER**

**RA-20/ND/2021:**

This is an application filed by the Operational Creditor seeking restoration of IB application which was dismissed for default vide order dated 02.07.2021. Learned Counsel for the applicant states that in the month of March the counsel's family was affected with Covid-19 infection. Thus could not appear and on 02.07.2021 because of not appearance the matter got dismissed. As a last chance we allow the application, thereby revive IB-2953/ND/2019 to its original number. Learned Counsel for the Corporate Debtor states that the pleadings are complete.

Application is **allowed and disposed of** in terms of above order.

List IB-2953/ND/2019 application for hearing on **18.08.2021**.

**Sd/-**  
**SUMITA PURKAYASTHA**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**DR. DEEPTI MUKESH**  
**MEMBER (JUDICIAL)**

